

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'G', NEW DELHI**

**Before Sh. Amit Shukla, Judicial Member**

**Dr. B. R. R. Kumar, Accountant Member**

**ITA No. 7011/Del/2018 : Asstt. Year : 2014-15**

Urmil Rathi, 24, Sadhna Enclave, Malviya Nagar, New Delhi-110017	Vs	ACIT, Central Circle-16, New Delhi
<b>(APPELLANT)</b>		<b>(RESPONDENT)</b>
<b>PAN No. AAHPR9561N</b>		

**Assessee by : Sh. Ashish Goel, CA**

**Revenue by : Sh. H. K. Choudhary, CIT DR**

<b>Date of Hearing: 21.10.2021</b>
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<b>Date of Pronouncement: 21.10.2021</b>
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**ORDER**

**Per Amit Shukla, Judicial Member:**

The present appeal has been filed by the assessee against the order of the Id. CIT(A)-XXVI, New Delhi dated 14.09.2018.

2. At the outset, it was brought to the notice of bench by the Id. AR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Act 2020" and has already submitted Form 1 & 2 and Form 3 have been issued by the designated authority.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the assessee is being dismissed as infructuous.

4. In the result, the appeal of the assessee is dismissed.  
Order Pronounced in the Open Court on 21/10/2021.

Sd/-

**(Dr. B. R. R. Kumar)**  
**Accountant Member**

Sd/-

**(Amit Shukla)**  
**Judicial Member**

**Dated: 21/10/2021**

**\*Subodh Kumar, Sr. PS\***

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR**